IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-365/ND/2017

IN THE MATTER OF:

Mr. Ashok Kumar Verma

.. PETITIONER

Vs.

Bever Suspension (P) Ltd. & Ors.

... Respondent

SECTION:

Under Section 241-242

Order delivered on 26.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

: Mr. Mo hit Nandwahi + mr. Pradeep Dhingra, A.

ORDER

None appears for the petitioner. However, based on the notice received from the petitioner side, Mr. Mohit Dhingra & Mr. Pradeep Dhingra have put in appearance for Respondent No.1 to 3 who undertakes to file Vakalath and time is sought by them for filing reply as well as for raising preliminary objections in the reply. Let a comprehensive reply be filed within a period of 4 weeks from today (26.10.2017).

Four weeks time is granted to file reply. It is also represented by the Ld. Counsel for the respondent that 4 pages commencing from 11, 18, 19 & 25 of the petition has not been served and these pages are missing. The petitioner is directed to serve full set of documents forthwith to the Counsel for respondents. Respondents to serve advance copy of reply to the Counsel for petitioner and petitioner to file if any, within a period of two weeks thereafter.

List on 12.12.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 26.10.2017